

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-05-2023 AT 10:30 AM

IA (IBC) 813/2023 in CP (IB) No. 75/9/HDB/2023
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. ZTE Corporation

...Operational Creditor

VS

M/s. Smartron Indian Private Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA 813/2023

This is an application for condonation of delay in filing counter. As the Tribunal has not spelt out the consequences of delay in filing of the counter vide order dated 27.03.2023, than the IA is not required. Hence, application for condonation of delay in filing counter is rejected, pleadings stands completed. Counter filed, the same is received, however, giving liberty to the Financial Creditor to file rejoinder, if any, within 10 days. Meanwhile, since the Corporate Debtor without prejudice had offered to settle the claim, let the Operational Creditor co-operate in discussing this possible settlement, if any and report the same by next hearing date 05.06.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)